

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/43/2017
IN
PETITION NUMBER : CP/507/ (IB)/2017
NAME OF THE PETITIONER(S) : DIAMOND ENGINEERING CHENNAI P LTD
NAME OF THE RESPONDENT(S) : SHAH BROTHERS ISPAT PVT LTD
UNDER SECTION : 7 RULE 4 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

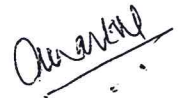
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~~Ass~~ RP for
Cor. Debn.



2) ANANT MERATHIA


Counsel for
operational creditor/
Respondent



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ORDER

Mr. V. Mahesh, RP in person present and prayed for extension of time under section 12 (2) of the IBC, 2016 for another 60 days i.e., till 31.01.2018 so that the Committee of Creditors could consider the suitable resolution plan(s) for the Corporate Debtor. Counsel for the Operational Creditor is also present and submitted that he has no objection for extension of the period of time for 60 days. The reasons mentioned in CA/43/2017 are sufficient for grant of the extension of 60 days. Based on the submission of the RP, the Counsel for the Operational Creditor and as recommended by the CoC in its meeting on 10.11.2017, the time period is extended for 60 days for submission of the Resolution Plan(s). Therefore, order dated 06.06.2017 shall remain in operation till 31.01.2018. Accordingly, CA/43/2017 stands **disposed of**.



MEMBER (JUDICIAL)

ghk